

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.32580 of 2021

State of Odisha *Petitioner*

Mr. J. Katikia, Additional Government Advocate

-versus-

*Registrar General, Orissa High Court,
Cuttack* *Opp. Party*

Mr. P.K. Muduli, Additional Government Advocate

**CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUTRAY**

Order No.

**ORDER
25.10.2021**

01. 1. This petition by the State of Odisha expresses concern about the implementation of orders and directions issued by the Supreme Court of India in the case of *Union of India v. Mohanlal 2016 (3) SCC 379* in the matter of disposal of narcotic drugs and psychotropic substances seized under the NDPS Act as mandated under Section 52-A(3) thereof.
2. Issue notice. Mr. Muduli accepts notice on behalf of Opposite Party and seeks time for instructions.
3. List on 16th November, 2021.

**(Dr. S. Muralidhar)
Chief Justice**

**(B.P. Routray)
Judge**